

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No.102/TT/2014

Date:16.11.2015

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: -Determination transmission tariff for LILO of existing Kolar-Sriperumbudur 400 kV S/C line at Thiruvallam along with associated bays under "SYSTEM STRENGTHENING- XIX" in Southern Region from DOCO to 31.3.2019 for tariff block 2014-19.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 20.11.2015:-

- (i) Clarify whether there has been any change in the scope of work.
- (ii) Single line diagram indicating line length as per FR along with associated bays (Asset-I to be highlighted in the scheme).
- (iii) Submit the quarterly computation of IDC/ IEDC discharged up to DOCO on cash basis upto DOCO along with supporting calculations as per format prescribed in Annexure-I. The details of IDC, IEDC incurred along with liquidated damages, if any.
- (iv) An additional capitalization of ₹ 507 lakh has been proposed for 2014-15 in Form-7, for balance/retention works under Regulation 14(1) (i) of the 2014 Tariff Regulations, which is within cut-off date. The reason submitted is mainly on account of Balance/Retention Payment. Clarify that the amount of ₹ 507 lakhs completely on account of balance and retention payments or also on account of some other works carried out. If yes, submit the details of such other works along with justification of claiming it as per relevant provisions of 2014 Tariff Regulations.

Further, with regard to balance and retention payment claimed in 2014-15, the petitioner should submit the following:-

- a. The details of the contract for which payment has been retained with reasons for withholding the payment.
 - b. Details of Retention Payment proposed to be made along with the name of Contract under which the retention payment shall be made.
 - c. Whether all the balance/retention payments for assets under this petition have been made or some payments are still to be made. Furnish the statement of balance and retention payments yet to be made and not included to be paid in 2014-15.
- (v) Provide the trial operation certificate issued by SRLDC as per Regulation 5 (2) of the 2014 Tariff Regulations;
- (vi) Submit an undertaking mentioning the actual equity infused for the total capital cost and additional capital cost considered in the petition.
- (vii) The reason/justification for not incurring any cost on account of the following:-
- a. **Design & Engineering:** Original estimate is ₹20 lakh, Actual expenditure: No cost incurred
 - b. **Taxes & Duties:** Original estimate is ₹88.57 lakh, Actual expenditure: No cost incurred
- (viii) It has been submitted in the petition that Deferred Tax liability before 1.4.2009 shall be recovered from beneficiaries or long term customers/DICs as and when the same gets materialized. As the assets were commissioned in 2.11.2014 and 4.11.2014, provide the rationale behind such liability arising in the present case.
- (ix) Provide the consolidated region wise (Southern Region) balance sheet and P&L account for 2013-14 as stated in the checklist for Tariff Block 2014-15 of the petition.

2. If the above said information is not received within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(V.Sreenivas)
Deputy Chief (Legal)